NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

CP 817/MB/2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **03.05.2024**

NAME OF THE PARTIES: SUDHA MOTIRAM MISHRA V/s DURGESHWARI CONSTRUCTIONS PVT. LTD

Section 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. None present from either side despite matter called twice.
2. This pertains to the year 2017 and on perusal of records, it is observed that on the last date of hearing i.e. on 05.04.2024, there was no representation on behalf of the Petitioner and this Bench passed an order directing them to remain present, if fails, the matter will be dismissed on account of account of non-prosecution. Despite clear directions and even after the matter called twice, today nobody appeared on behalf of the Petitioner.
3. It seems that the Petitioner is deliberately trying to prolong the matter and not interested to pursue its case. Accordingly, this Bench takes a serious note on the conduct of the Petitioner and dismissed this Company i.e. CP 817/2017 on account of non-prosecution.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/